

**ORAL**

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD  
BENCH, ALLAHABAD

(This the **16<sup>th</sup>** Day of **September**, 2019)

**Hon'ble Mr. Justice Bharat Bhushan, Member (Judicial)**

**Original Application No.330/313/2018**  
(U/S 19, Administrative Tribunal Act, 1985)

Adil Ahmad Khan aged about 35 year, Son of late Jamal Ara, R/o House No.J-54/6, Type-1 Sahni Colony, Kanpur Nagar, District – Kanpur Nagar.

..... **Applicant**

**By Advocate:** **Shri Rakesh Kumar Dixit**

Versus

1. Union of India though its Secretary, Department of Defence Production, Ministry of Defence, Government of India, New Delhi – 110001.
2. The General Manager, ordnance Parachute Factory, Napeir Road, Kanpur – 208009.
3. D.G.O.F./Chairman, Indian Ordnance Factory, 10-A, S.K. Bose Road, Kolkata – 700001.

..... **Respondents**

**By Advocate:** **Shri Ajit Kumar Srivastava**

**O R D E R**

Shri Rakesh Kumar Dixit, Advocate is present for applicant. Shri Ajit Kumar Srivastava, Advocate is present for respondents.

2. Counsel for respondents has pointed out that Original Application (OA) pertains to eviction of applicant from Department Residential Accommodation which has already been vacated by applicant. The applicant is no longer possession of that Department Residential Accommodation and matter is therefore has become infructuous.
3. In view of the above, the OA is dismissed as having become infructuous. No costs.

**(Justice Bharat Bhushan)**  
Member (J)

Sushil